

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).10699-10705/2023

[Arising out of impugned final judgment and order dated 28-02-2023 in A482 No. 5106/2022 28-02-2023 in A482 No. 5127/2022 28-02-2023 in A482 No. 5157/2022 28-02-2023 in A482 No. 5200/2022 28-02-2023 in A482 No. 5313/2022 28-02-2023 in A482 No. 6543/2022 28-02-2023 in A482 No. 6649/2022 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

DR. MALTI SACHAN @ MALTI CHAUDHARY

PETITIONER(S)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

RESPONDENT(S)

IA No. 157798/2023 - EXEMPTION FROM FILING O.T.

IA No. 157795/2023 - PERMISSION TO FILE LENGTHY LIST OF DATES

Date : 26-03-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANOJ MISRA

HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :

Mr. Rishi Kumar Singh Gautam, AOR
Mr. Tamilarasan Varadarajan, Adv.

For Respondent(s) :Ms. Ruchira Goel, AOR

Dr. Sushil Balwada, AOR
Mr. Srilok Nath Rath, Adv.
Mr. Reena Rao, Adv.
Mr. Nandlal Kumar Mishra, Adv.

Ms. Anuja Pethia , AOR

Mr. Dr. Rajeev Sharma, AOR
Mr. Viresh Kumar Bhawra, Adv.
Ms. Meena Hasan, Adv.
Mr. Prashant Sharma, Adv.
Mr. Suresh Chand, Adv.
Mr. Vipin Kumar Sharma, Adv.

Mr. Vikramjeet Banerjee, A.S.G.

Mr. Mukesh Kumar Maroria, AOR
Mr. Rajendra Singh Rana, Adv.
Mr. Shubhendu Anand, Adv.
Ms. Pankhuri Srivastava, Adv.
Mr. Alankar Gupta, Adv.

Upon hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the petitioner(s) prays for and is allowed two weeks time to file rejoinder affidavit.
2. List the matters immediately after expiry of two weeks.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)